

**CONSTITUTION (THIRTY-SECOND
AMENDMENT) BILL**

**Appointment of Member to Joint
Committee**

SHRI M. C. DAGA (Bali): Sir, I
beg to move the following:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

MR. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Niren Ghosh from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

**SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL), 1975-76.**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI PRA-
NAB KUMAR MUKHERJEE):** Sir, I
beg to present a statement showing
Supplementary Demands for Grants in
respect of the Budget (General) for
1975-76.

11.14 hrs.

**CONSERVATION OF FOREIGN
EXCHANGE AND PREVENTION OF
SMUGGLING ACTIVITIES
(AMENDMENT) BILL***

**THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM)** Sir, I
beg to move for leave to introduce a
Bill to amend the Conservation of
Foreign Exchange and Prevention of
Smuggling Activities Act, 1974.

MR. SPEAKER: The question is:

“That leave be granted to intro-
duce a Bill to amend the Conserva-
tion of Foreign Exchange and Pre-
vention of Smuggling Activities
Act, 1974.”

The motion was adopted

SHRI C. SUBRAMANIAM: I intro-
duce the Bill.

11.15 hrs.

**STATEMENT RE CONSERVATION
OF FOREIGN EXCHANGE AND
PREVENTION OF SMUGGLING
ACTIVITIES (AMENDMENT)
ORDINANCE, 1975**

**THE MINISTER OF FINANCE
(SHRI C. SUBRAMANIAM):** Sir I
beg to lay on the Table an Explana-
tory Statement (Hindi and English
versions) giving reasons for imme-
diate legislation by the Conservation
of Foreign Exchange and Prevention
of Smuggling Activities (Amendment)
Ordinance, 1975, as required under
rule 71(1) of the Rules of Procedure
and Conduct of Business in Lok Sabha.